

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 349/TT/2023**

**Coram:**

**Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member**

**Date of Order: 17.04.2025**

**In the matter of:**

Corrigendum to the order 20.1.2025 in Petition No. 349/TT/2023.

**And**

**In the matter of:**

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for trueing up of transmission tariff for the 2014-19 tariff period and determination of the transmission tariff for the 2019-24 tariff period for Assets under "Transmission System Associated with Parbati-III HEP" in the Northern Region.

**And in the matter of:**

**Power Grid Corporation of India Limited,**  
Saudamini, Plot No-2,  
Sector-29, Gurgaon-122001 (Haryana).

**...Petitioner**

**Versus**

**Ajmer Vidyut Vitran Nigam Limited,**  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017 and others

**...Respondent(s)**

**CORRIGENDUM ORDER**

In terms of Regulation 54, read with Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the order dated 20.1.2025 in Petition No. 349/TT/2023 is clarified as under:

---



(a) The Commission, in order dated 17.8.2020 in Petition No. 107/TT/2017 (for Combined Asset consisting Assets-1, 2, 3 and 4), had deducted the Initial Spares of ₹102.11 lakh from the capital cost as on COD and added the same in additional capital expenditure (ACE) considering the discharge table submitted by the Petitioner. As the initial spares discharged after COD are included in the ACE of the respective year in the Auditor's Certificate, the same were not allowed in the capital cost as on COD. Therefore, the Petitioner had added back ₹102.11 lakh in the opening balance as on 31.3.2014 of the capital cost for the Combined Asset in the instant Petition while filing the truing up tariff for the 2014-19 tariff period.

(b) It has been brought to our notice that, while passing the order dated 20.1.2025 in Petition No. 349/TT/2023, the Commission inadvertently did not consider the Initial Spares of ₹102.11 lakh as part of the capital cost as claimed by the Petitioner leading to a reduction of ₹102.11 lakh in the capital cost as on 31.3.2014.

2. Considering the inadvertent error in the order dated 20.1.2025, we grant liberty to the Petitioner to raise the issue at the time of truing up of the tariff for the 2019-24 tariff period.

3. All other terms of the order dated 20.1.2025 in Petition No. 349/TT/2023 shall remain unaltered.

**sd/-**  
**(Ramesh Babu V.)**  
**Member**

**sd/-**  
**(Jishnu Barua)**  
**Chairperson**

